

**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs**  
**Civil Secretariat Srinagar/Jammu**

Notification  
Jammu, the 17<sup>th</sup> February 2011

SRO 60 .- In exercise of the powers conferred by sub-section (2) of section 7 read with sub-section (2) of section 7-A of the Industrial Dispute Act, 1947 and in supersession of Notification SRO 402 dated 30<sup>th</sup> December, 2009, the Government hereby appoints Shri Subash Chander Gupta, (District & Sessions Judge) One man Forest Authority to be the Presiding Officer, Industrial Tribunal and Labour Court, Jammu and Kashmir in addition to his own duties till further orders.

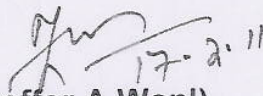
By order of the Government of Jammu and Kashmir.

**Sd/-**  
(G.H.Tantray)IAS  
Secretary to Government,  
Department of Law, Justice and  
Parliamentary Affairs

NO:- LD(P) 91/1-Industrial/L&E      Dated: 17 -02-2011

Copy for information and necessary action to the:-

1. Commr/ Secretary to Government, Industries and Commerce Department
2. Secretary to Government, Labour and Employment Department.
3. Registrar General J&K High Court, Jammu.
4. Labour Commissioner, J&K, Jammu
5. Shri Subash Chander Gupta, (Presiding Officer, Industrial Tribunal and Labour Court), J&K, Jammu.
6. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
7. SRO Section, Law Department
8. Concerned file.

  
(Muzaffar A Wani)  
Deputy Legal Remembrance,  
Department of Law, Justice and  
Parliamentary Affairs

